



Government of Jammu & Kashmir  
Revenue Department  
Civil Secretariat  
Notification  
Jammu, the 19<sup>th</sup> March, 2018

SRO: 134 In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoint Mr. Abdul Majeed Lone (KAS) Sub Divisional Magistrate, Beerwah to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils Beerwah, Khag, Magam and Narbal of District Budgam.

By order of the Government of Jammu and Kashmir.

Sd/-


(Shahid Anayatullah) IAS  
Commissioner/Secretary to Government  
Revenue Department

Dated: 19.03.2018

No: Rev/LB/18/2017

Copy to the:

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Kashmir.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Budgam.
6. Director Achieves, Archeology & Museums, J&K, Jammu.
7. Manager Government Press, Jammu for publication in the Govt. Gazettee.
8. OSD with Hon'ble Minister for Revenue.
9. Special Assistant to Hon'ble Minister (MoS) Revenue.
10. Pvt. Secretary to Commissioner/Secretary to Government Revenue Department.
11. I/C Website Revenue Department
12. Notification/stock file.

  
19/3/18  
(Afza Ahmad) KAS  
Deputy Secretary to Government  
Revenue Department